

**Central Administrative Tribunal
Principal Bench**

**CP No.564/2018 in
OA No.2284/2017**

New Delhi this the 11th day of March, 2019

**Hon'ble Ms Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

A.K. Bhardwaj, Aged 60 years,
S/o Shri SL Bhardwaj,
Retired from the post of Deputy Director of Operations,
Directorate General of Civil Aviation, New Delhi,
R/o 1299, Sector 12, RK Puram,
New Delhi

- Applicant

(By Advocate: Mr. Yogesh Sharma)

Versus

1. Shri Rajiv Nayan Choubey,
Secretary,
Ministry of Civil Aviation,
Rajiv Gandhi Bhawan,
New Delhi-110003
2. Sh. B.S. Gullar,
Director General,
Directorate General of Civil Aviation,
Opposite Safdarjung Airport,
New Delhi-110003

- Respondents

(By Advocate: Mr. RK Sharma)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):

When the matter is taken up, both the parties are present.

2. Counsel for the respondents provides us a copy of the order dated 21.02.2019 in compliance with the order of this Tribunal in OA No. 2287/2017 in which the pay of the applicant – Shri A.K. Bhardwaj is notionally fixed w.e.f. 1.10.2012 with arrears of pay.
3. In view of the above order, we do not find that any further cause of action remains in this CP. Hence, notices are discharged and the CP is closed.

4. However, liberty is given to the applicant to seek any further relief, if so advised, in accordance with law.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

/1g/